

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-228**  
IB-22(ND)/2018

**IN THE MATTER OF:**

Oriental Bank of Commerce

**Vs.**

M/s. Shekhar Resorts Ltd. & Ors.

....**APPLICANT**

...**RESPONDENT**

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 22.01.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SAROJ RAJWARE,**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. O.P. Madaan, Mr. Aditya Madaan, Mr. Utkarsh Mishra,  
Advocates

For the Respondent

: Mr. Virender Ganda Sr, Mr. Vishal Ganda, Mr. Rakesh Kumar,  
Mr. Anand Sengar, Mr. Ankit Sharma, Mr. Ayan Deb Mitra,  
Advocates

For the Intervener

:

**ORDER**

Counsel for Resolution Professional is present. Counsel for Resolution Applicant is present. Counsel for suspended Board of Directors is present. The counsel for suspended Board of Directors prayed for time for filing response to the comfort letters. The time is enlarged with the direction to file the response within 2 working days by providing advance copy to the other side. Matter is posted for making final submissions.

Put up on 4<sup>th</sup> February 2020

-S-d-

**(SAROJ RAJWARE)**  
**MEMBER (TECHNICAL)**

-S-d-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**